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SLP(C)No. 14528-14529 OF 2002
ITEM No.54

Court No. 6

SECTION IVB
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.14528-14529/2002

(From the judgement and order dated 25/02/2002 in CR 863/01
& 864/2001 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

M/S.M.SINGH T.SINGH,TH.M.SINGH(D)LRS&ORS

Petitioner (s)

VERSUS

SATPAL

Respondent (s)

(With applns.for permission to file addl.affidavit,
addl.documents on record and rejoinder affidavit with prayer for
interim relief)

Date : 07/10/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s) Mr.GL Sanghi,Sr.Adv.
Mr.RC Mishra,Adv.
Ms. Meera Agarwal,Adv.

For Respondent (s) Mr.AB Rohatgi,Sr.Adv.
M/s SM Sarin,PN Puri,Advs.

UPON hearing counsel the Court made the following
O R D E R

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Applications allowed.
Leave granted. Printing dispensed with. Additional
documents, if any, be filed within eight weeks. Appeal
to be heard on the S.L.P. paper-books.
Original Record to be called for.
Tag with C.A. @ SLP(C) No.17472/2000.

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[Naresh Kumar]
Court Master

[VP Tyagi]
Court Master